Rotation of seats for women

374. SHRI MOHD. ALI KHAN: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government plans to rotate seats for women in Panchayats once in two terms for SC, ST and other reserved categories people;
 - (b) if so, the details thereof especially in Andhra Pradesh; and
 - (c) the implementation status thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) to (c) In the context of the proposal relating to Constitutional Amendment for enhancing the reservation of seats for women in Panchayats from existing one third to one half, the Standing Committee on Rural Development had *inter-alia* recommended for action to be taken to achieve a measure of uniformity in the modalities of rotation of seats by ensuring that rotation of seats after at least two cycles is provided for. Since this issue would entail the consultation/concurrence of States, this Ministry has not taken any view on this and the matter is not presently under consideration of the Government. According to the information received from the Government of Andhra Pradesh, rotation is done every term and 50% of seats and offices of Panchayati Raj Institutions are reserved for women in their respective categories.

Model code to Panchayats

375. SHRIT.K. RANGARAJAN: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether any model code relating to the supervision, direction and conduct of elections to Panchayats has been prepared as envisaged in the Road Map for the Panchayati Raj 2011-16;
 - (b) if not, the reasons therefor; and
 - (c) if so, the details of the model code?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) to (c) In February, 2008, Ministry of Panchayati Raj had circulated a model Panchayat Election Bill, 2007. This Bill *inter-alia* covered various aspects relating to elections to Panchayats *viz.* allocation of seats and delimitation of constituencies, electoral rolls, qualifications for members, administrative machinery for the conduct of election, general procedure for election, polling and counting of votes, declaration of assets and liabilities, redressal of disputes regarding elections, corrupt practices and electoral offences etc.

Officers sent for training programme

376. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

- (a) the details of number of officers from different services who have been sent under the Domestic Funded Foreign Training Programme since 2000, service-wise;
- (b) the reasons for limiting officers from Central Services and police service while on central staffing scheme deputations only;
 - (c) the details of study reports thereof;
- (d) whether there is any study about the outcome of such training to Civil servants where Government is spending lot of money; and
 - (e) the number out of them that have already left the service?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The number of officers (service-wise) who have been sent under the Domestic Funding of Foreign Training (DFFT) Scheme since 2000 is as under:—

All India Services (IAS, IPS and IFS):	938
Other Group 'A' Services:	359
Central Secretariat Service:	215
State Civil Service:	265
Central Secretariat Stenographers Service:	26
Others:	43

- (b) to (d) The Domestic Funding of Foreign Training (DFFT) Scheme is a Plan scheme of the Department of Personnel and Training (DOPT). The DOPT is the Nodal Department for all officers of Group A services, including the Indian Police Service, only, when they are on Central Staffing Scheme deputation. The training needs of such officers outside their Central deputation tenure are taken care of by their respective cadre controlling authorities. The DFFT Scheme has been evaluated/reviewed twice in the last five years-once by the Centre for Good Governance in 2008 and later by a High-level Committee headed by Secretary (Personnel) in 2009-10.
- (e) The number of officers who have left the service from amongst all eligible categories of services under the DFFT Scheme is not maintained centrally.

Reviewing of RTI Act

377. SHRI RAJEEV CHANDRASEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government proposes to review the implementation of the Right to Information Act in the country and bring forward an amending Bill in Parliament; and